

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 90060 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/339-340/18-19 dated 12.09.2018 passed by Commissioner (Appeals), GST & Central Excise, Nashik)

Snowcem Paints Pvt. Ltd.

A/702, A Wing Pranik Chambers,
Sakivihar Road, Sakinaka, Andheri (E),
Mumbai 400 072.

.....Appellant

VERSUS

C.C.E. & ST, Nasik

Kendra Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nasik – 422 002.

.....Respondent

Appearance:

None for the Appellant

Shri S.B. Hangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86041/2021

Date of Hearing: 26.03.2021

Date of Decision: 26.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**